

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

COURT-I

Service Tax Appeal No. 20416 of 2017

[Arising out of the Order-in-Appeal No.CAL-EXCUS-000-APP-253-16-17 dated 20.12.2016 passed by the Commissioner of Central Excise, Customs and Service Tax (Appeals-II, Cochin.)]

M/s. Akbar Travels of India (P) Ltd

Crescent Plaza Building,
Kuttipuram road,
Edappal,
Malappuram – 679 576.

....Applicants

Vs.

**The Commissioner of Central Excise,
Customs and Service Tax,**

C. R. Building, I. S. Press Road,
Cochin – 18.

....Respondents

Appearance:

None

**....For
Applicants**

Vs.

Mr. Neeraj Kumar,
Superintendent (AR)

**.... For
Respondents**

CORAM:

**Hon'ble MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)
Hon'ble Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**Date of Hearing: 03-07-2023
Date of Decision: 03-07-2023**

FINAL ORDER No.20639 of 2023

Per : AS PER BENCH

None for the appellant. Appellants have submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the

Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

RV